

LOK SABHA

UNSTARRED QUESTION NO. 3730

TO BE ANSWERED ON 19.03.2018

GAS PIPELINE EXTENSION

3730. SHRI KAMAKHYA PRASAD TASA:

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

(a) whether the Government has any plan to extend gas pipeline to Assam and if so, the details thereof along with the length of the proposed gas pipeline and the time by which the said pipeline is likely to be completed; and

(b) whether any Memorandum of Understanding has been signed to construct/lay the said pipeline and if so, the details thereof?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Ministry of Petroleum and Natural Gas, in February 2016, released Hydrocarbon Vision 2030 of North East India. One of the objectives of this vision is to develop a natural gas grid and Compressed Natural Gas (CNG) highways that will interconnect the states in the North East Region (NER) as well as National Gas Grid (NGG).

PNGRB has accorded the Provisional Acceptance to GAIL on 02.02.2018 for the proposal for laying, building, operating or expanding Barauni-Guwahati Natural Gas Pipeline as an integral part of Jagdishpur-Haldia-Bokaro-Dhamra Natural Gas Pipeline. The details of Barauni-Guwahati pipeline are as below:

Length & size: 24"x 672 Km

Pipeline route: The tentative route of the main trunk pipeline is Barauni (Bihar) -Siliguri (West Bengal) - Bongaigaon (Assam) - Guwahati (Assam).

The execution schedule for Barauni-Guwahati pipeline is 36 months from the first 3(i) notification for Right of User (RoU) acquisition, and the project is likely to be completed by Financial Year 2021-2022.

In this regard an Memorandum of Understanding (MoU) has been signed on 3rd February, 2018 between GAIL and Government of Assam for development of Barauni-Guwahati pipeline. As per MoU, Government of Assam would facilitate GAIL (India) Limited to obtain necessary permissions/registrations/approvals /clearances etc. from the concerned Departments/Agencies/ Authorities of the State, as per the existing policies/rules and regulations of the State Government.
